

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

**NOTIFICATION**

Dated Shillong, the 12<sup>th</sup> April, 2024.

**No. LJ (B) 278/2022/8** – In the interest of public service and in exercise of the powers conferred by sub-section (2) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri. Pilot R. Marak, Additional Deputy Commissioner, as the Additional District Magistrate within East Garo Hills District with immediate effect until further orders.

**No. LJ (B) 27/2022/8-A** – In the interest of public service and in exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Smti. Tadingchi N. Sangma, Assistant Commissioner as the Executive Magistrate within East Garo Hills District with immediate effect until further orders.

*sd -*

(Cyril V. D. Diengdoh),  
Secretary to the Govt. of Meghalaya,  
Law Department

\*\*\*

**Memo No. LJ (B) 27/2022/8-B**  
Copy forwarded to:-

Dated Shillong, the 12<sup>th</sup> April, 2024.

1. The District Commissioner, East Garo Hills District, Williamnagar with reference to your letter No. EGH/JUDL.11/Del.MG.POW/2022/32, dt. 23.03.2024.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The Data Entry Operator, Law (A) Department for uploading the notification in the Department's website.

By order etc.,

*Sangma*

Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.

\*\*\*